

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 114

IA- 1471/ND/2021, IB-155/ND/2021

IN THE MATTER OF:

M/s KamlaEnterpises	...	Applicant/Petitioner
Vs		
M/s ShivswatiEnterpisesPvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 01.04.2021

Coram:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr.L B. Rai, Adv.
		Mr.KartikRai, Adv.
		Ms.Disha Singh, Adv.
For the Respondent	:	

ORDER

Learned Counsel for the Operational Creditor has submitted that he has placed on record the postal receipt for sending Section 8 notice alongwith other documents however, the same have not come on record. Therefore, this matter be posted on 15.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)